

S.No. Name of Unit	Whether referred to BIFR
27. Siddha Syntex Ltd.	No
28. Suncity Industries Ltd.	No
29. Synco Industries Ltd.	No
30. Toto Bubbles India Ltd.	No
31. Urvashi Enterprises Ltd.	No
32. Vikas Woolan Mills Ltd.	No
33. Yo Yo Coir Foam Ltd.	No
34. Accurate Ancilliary Products Ltd.	Yes
35. Bharat Chemicals and Fertilizers Ltd.	Yes
36. Chandrapur Castings (P) Ltd.	Yes
37. Devshree Cement Ltd.	Yes
38. Electronic Circuits Ltd.	Yes
39. Jaipur Udyog Ltd.	Yes
40. Jodhpur Woolen Ltd.	Yes
41. Khabros Steel (India) Ltd.	Yes
42. Koyna Rocla Pipes Ltd.	Yes
43. Man Industrial Corpn. Ltd	Yes
44. Mewar Sugar Mills Ltd.	Yes
45. Nihon Nirman Ltd.	Yes
46. Pratap Rajasthan Copper Foils Ltd.	Yes
47. Rajasthan Vanaspati pro Ltd.	Yes
48. Rathii Alloy and Steels Ltd.	Yes
49. Saraf Paper Mills Ltd.	Yes
50. Saraf Synthetics (Raj.) Ltd.	Yes
51. Shree Padma Paper Mills Ltd.	Yes
52. Syanford Engg. Ltd.	Yes
53. Suman Synthetics Ltd.	Yes
54. Thar Cements Ltd.	Yes

#### **Geographical Indicators Act**

**2914. SHRI RAMA MUNI REDDY SIRIGIREDDY:  
SHRI K. RAMA MOHANA RAO:**

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- whether the Geographical Indicators Act has been notified;
- if not, the reasons for not notifying the same;

(c) whether it would hamper the natural products which are distinctly common to the subcontinent; and

(d) if so, the steps taken by the Government to notify the Act, immediately?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. RAMAN SINGH):**

(a) to (d) Yes Sir, The Geographical Indications of Goods (Registration and Protection) Act, 1999 was notified on 30th December 1999. The operationalisation of the Act is expected shortly and will provide better legal protection of Geographical Indications relating to goods. Steps are underway to expedite operationalisation and these include finalisation of the Geographical Indications of Goods (Registration and Protection) Rules, 2001 and establishment of the Intellectual Property Appellate Board (IPAB). While the former has been finalised, the formalities relating to the IPAB are nearing completion. The operationalisation of the Geographical Indications Legislation is also contingent upon the establishment of the IPAB.

**Toning up of corporate governance**

2915. **SHRI K. KALAVENKATA RAO:** Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government have taken any step to tone up Corporate Governance;

(b) whether inview of the market manipulations in recent past it has become imperative to bring about necessary changes for reforming the systems of Corporate Governance; and

(c) what steps Government contemplates to take in near future in this regard?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. RAMAN SINGH):** (a) to (c) Securities and Exchange Board of India (SEBI) set up a Committee on Corporate Governance on May 7, 1999 to promote and raise the standards of Corporate Governance. Based on the recommendations of the Committee, SEBI directed stock exchanges to amend their